

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 374/MP/2022

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/execution of the tariff order dated 21.11.2019 in Petition No. 158/TT/2018 directing bilateral billing and payment of transmission charges by the Respondent to the Petitioner on account of delay in commissioning of its downstream transmission network.
- Date of Hearing** : 18.3.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondent** : Himachal Pradesh Power Transmission Corporation Limited (HPPTCL) and Another
- Parties present** : Ms. Poorva Saigal, Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Ms. Reeha Singh, Advocate, PGCIL
Ms. Anumeha Smiti, Advocate, PGCIL
Shri Akash Lamba, Advocate, HPPTCL
Ms. Shaida Dass, Advocate, HPPTCL
Shri Tarun Kumar, Advocate, HPPTCL
Shri B. B. Rath, PGCIL

Record of Proceedings

The order in the instant petition was reserved on 10.10.2023. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the petition is listed for hearing today.

2. The learned counsel for the Petitioner submitted that the instant petition is filed for execution of the Commission's order dated 21.11.2019 in Petition No. 158/TT/2018. He submitted that HPPTCL filed Appeal No. 300 of 2022 against the said order before the APTEL. He further submitted that no stay has been granted by the APTEL on HPPTCL's



appeal. The learned counsel for the Petitioner also submitted that the transmission charges due from HPPTCL have gone upto ₹6.95 crore as on date.

3. The learned counsel for HPPTCL submitted that as per the directions in RoP dated 10.10.2023, written submissions have been filed by HPPTCL on 26.10.2023 in the matter.

4. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file its written submissions, if any, by 1.4.2024, with an advance copy to the Respondents. The Commission also observed that no further extension of time would be granted.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

